# Central Administrative Tribunal Principal Bench

OA No.3448/2019 MA No.1480/2020

New Delhi, this the 14th day of September, 2020

# Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd. Jamshed, Member (A)

Yograj Yadav age 29, Group-B, Teacher (Primary) S/o Sajjan Lal Yadav Age 29 Years R/o H.No. 714, Near Soap Factory, Rajokri, New Delhi-110038.

... Applicant.

(By Advocate: Shri Davesh Bhatia)

#### Versus

- Delhi Subordinate Services Selection Board (Through Chairman)
  Government of NCT of Delhi
  FC-18, Institutional Area, Karkardooma,
  Delhi,110092
- South Delhi Municipal Corporation,
   Through its Commissioner
   Civic Center, 7th Floor,
   Minto Road, Delhi,110002 ... Respondents.

(By Advocate : Mrs. Sriparna Chatterjee)

### : O R D E R (ORAL):

## Justice L. Narasimha Reddy, Chairman:

The applicant applied for the post of Teacher (Primary) in South Delhi Municipal Corporation (SDMC) for the year 2017-2018. The selection process was entrusted to the Delhi Subordinate Services Selection Board. After completion of process, the 1<sup>st</sup> respondent addressed a letter dated 09.07.2020 to the SDMC, i.e., the 2<sup>nd</sup> respondent, forwarding the e-dossiers of the applicant.

- 2. The case was listed for admission on 02.09.2020. On that date, Ms. Sriparna Chatterjee, learned counsel for the 2<sup>nd</sup> respondent sought time to obtain instructions. Today, Ms. Sriparna Chatterjee submits that the e-dossiers have been received and they are under process.
- 3. We heard Shri Davesh Bhatia, learned counsel for the applicant and Ms. Sriparna Chatterjee, learned counsel for respondent No.1 and Ms. Esha Mazumdar, learned counsel for respondent No.2.
- 4. It is not in dispute that the applicant was selected for the post of Teacher (Primary) and his e-dossier was forwarded to the 2<sup>nd</sup> respondent. Obviously because of the present pandemic, the issuance of order of appointment may have been delayed. At the same time, the matter cannot be kept pending indefinitely.

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5. We, therefore, dispose of the OA directing the 2<sup>nd</sup> respondent to pass appointment order within a period of three weeks from the date of receipt of copy of this order. Pending MAs shall stand disposed of. There shall be no order as to costs.

(Mohd. Jamshed) Member (A) (Justice L. Narasimha Reddy) Chairman

/pj/jyoti/akshaya/